

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
CP/179/58(3)/ND/2022
IA/71/2023, A/73/2024

IN THE MATTER OF:
Mr. Anuj Sahni

...APPLICANT

Vs.

M/s. Orocat Exports Pvt. Ltd.

...RESPONDENT

Section
U/s 58(3) of Comp. Act, 2013

Order delivered on 04.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Adv. Sajeve Deora for Mr. Auj Sahni. Mr. Gaurav Bahl, Advocate
:PCS Ambarish Chaterjee for Mr. Abhimanyu Sahni, R-2. Ms. Archana Lakhotia, Adv. and Mr. Bikram Bhattacharya, Adv. For Respondent No.1

For the Respondent

ORDER

IA/73/2024

Ld. Counsel on behalf of the Applicant is present and sought time to file rejoinder to the reply filed by the Non-Applicant. Time prayed is granted. List on **29.08.2024**.

IA/71/2023

Pleadings are complete. List the present application for arguments on **29.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)